

Jagadamba Devi Vs. Protap Ghose and ors.

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Court : Kolkata

Decided On : May-21-1887

Reported in : (1887)ILR14Cal537

Judge : Tottenham and ;Norris, JJ.

Appellant : Jagadamba Devi

Respondent : Protap Ghose and ors.

Judgement :

Tottenham, J.

1. The suit in question under Section 149 (3) Bengal Tenancy Act, is not a title suit, and need not be stamped as such. It is in the nature of a suit for an injunction under the Specific Relief Act, or else of a declaratory suit.

Norris, J.

2. I agree that the suit in question is not a title suit. I do not think it is necessary to express any opinion as to what sort of suit it is.